

THE SECOND SCHEDULE

(See section 476)

FORM No. 34

WARRANT OF COMMITMENT ON A SENTENCE OF IMPRISONMENT OR FINE IF PASSED BY A <sup>1</sup>[COURT]  
<sup>2</sup>[(See sections 235, 248 and 255)]

To the Officer in charge of Jail at

WHEREAS on the \_\_\_\_\_ day of \_\_\_\_\_, \_\_\_\_\_ (name of the prisoner),  
the (1st, 2nd, 3rd, *as the case may be*) prisoner in case No. \_\_\_\_\_ of the Calendar for 19\_\_\_\_\_,  
was convicted before me \_\_\_\_\_ (name and official designation) of the  
offence of \_\_\_\_\_ (mention the offence or offences concisely)  
under section (or sections) \_\_\_\_\_ of the Indian Penal Code (or of \_\_\_\_\_ Act \_\_\_\_\_), and  
was sentenced to \_\_\_\_\_ (state the punishment fully and distinctly);

This is to authorise and require you to receive the said \_\_\_\_\_ (prisoner's name)  
into your custody in the said Jail, together with this warrant, and thereby carry the aforesaid sentence into  
execution according to law.

Dated, this \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_\_.  
(Seal of the Court)

\_\_\_\_\_  
(Signature)

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1. Subs. by Act 45 of 1978, s. 35, for "MAGISTRATE".

2. Subs. by s. 35, *ibid*, for "(See sections 248 and 355)" (w.e.f. 18-12-1978).